IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE EIGHTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 37381 OF 2025

Between:

Jetti Yadagiri, S/o Somayya, Age 54 years, Occ: Agriculture, R/o H.No-1-52, 2nd Ward, Madhapuram village, Devarupulla Mandal, Janagoan District - 506302

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Panchayat Raj and Rural Development Department, Secretariat, Hyderabad.
2. The State Election Commission, Rep by it's Secretary H.No.5-9-58/E, Chappal Road, Near RBI, Basheerbagh Hyderabad-500 004
3. The District Collector, Janagoan District.
4. The Mandal Parishad Development Officer, Devarupulla Mandal, Janagoan District.
5. The Revenue Divisional Officer, Devarupulla Mandal, Janagoan District
6. The Tahasildar-cum-Mandal Revenue Officer, Devarupulla Mandal, Janagoan District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly one in the nature of writ of Mandamus, declaring the action of the respondents in reserving the post of ward member vide Ward No. 2 in Madhapuram Gram Panchayat, Devarupulla Mandal, Janagoan District in favour of Scheduled Caste on the basis of 2011 census data as illegal, arbitrary and violation of principles of natural justice and also violative of Articles 14,15, 16 and Article 21 of Constitution of India and

consequently direct the respondents to provide rule of reservation in favour of BC category in so far as Madhapuram Gram Panchayat, Devarupulla Mandal, Janagoan District for the post of ward member i.e., No.2nd ward as per the population/voters of the concerned ward.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and effect of the reservation notification/allocation issued by Respondents in so far as it relates to Ward No.2 in Madhapuram Gram Panchayat, Devarupulla Mandal, Janagoan District under the SC category, pending disposal of the writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to not to proceed with conducting elections for the Ward No.2 in Madhapuram Gram Panchayat, Devarupulla Mandal, Janagoan District.

Counsel for the Petitioner: SRI BADDAM ARAVIND REDDY

Counsel for the Respondent No.1: GP FOR PANCHAYAT RAJ AND RURAL DEVELOPMENT

Counsel for the Respondent No.2: SRI G. VIDYA SAGAR, SENIOR COUNSEL FOR SRI P. SUDHEER RAO, S.C. FOR TS ELECTION COMMISSION

Counsel for the Respondent Nos.3, 5 & 6: GP FOR REVENUE

Counsel for the Respondent No.4: SRI K. PRADEEP REDDY, S.C. FOR MPDO

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Petition No.37381 of 2025

Dated: 18.12.2025

Between:

Jetti Yadagiri

...Petitioner

and

The State of Telangana
Rep. by its Principal Secretary,
Panchayat Raj & Rural Development Department,
Secretariat, Hyderabad and 5 others.

...Respondents

Order:

Mr. B.Aravind Reddy, learned counsel appears for the petitioner.

Mr. G.Vidya Sagar, learned Senior Counsel appears for Mr. P.Sudheer Rao, learned Standing Counsel for Telangana State Election Commission, respondent No.2.

2. This Writ Petition is filed for the following relief:

> "to issue a writ, order or direction more particularly one in the nature of writ of Mandamus declaring the action of the respondents in reserving the post of ward member *vide* Ward

No.2 in Madhapuram Gram Panchayat, Devarupulla Mandal, Janagoan District, in favour of Scheduled Caste on the basis of 2011 census data as illegal, arbitrary and violative of principles of natural justice and also violative of Articles 14, 15, 16 and 21 of the Constitution of India and consequently, direct the respondents to provide rule of reservation in favour of BC category in so far as Madhapuram Gram Panchayat, Devarupulla Mandal, Janagoan District, for the post of ward member i.e., 2nd ward as per the population/voters of the concerned ward and to pass such order or orders as this Hon'be Court may deem fit and proper in the circumstances of the case."

3. Since the elections to Madhapuram Gram Panchayat, Devarupulla Mandal, Janagaon District, is concluded, the challenge made in the instant Writ Petition to the declaration of ward No.2 of the said Gram Panchayat as a Scheduled Caste constituency, is rendered infructuous.

4. The instant Writ Petition is, accordingly, disposed of as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Panchayat Raj and Rural Development Department, State of Telangana, Secretariat, Hyderabad.
2. The Secretary, State Election Commission, H.No. 5-9-58/E, Chappal Road, Near RBI, Basheerbagh Hyderabad-500 004
3. The District Collector, Janagoan District.
4. The Mandal Parishad Development Officer, Devarupulla Mandal, Janagoan District.

5. The Revenue Divisional Officer, Devarupulla Mandal, Janagoan District
6. The Tahasildar-cum-Mandal Revenue Officer, Devarupulla Mandal, Janagoan District.
7. One CC to SRI BADDAM ARAVIND REDDY, Advocate [OPUC]
8. Two CCs to GP for Panchayat Raj and Rural Development, High Court for the State of Telangana at Hyderabad. [OUT]
9. One CC to SRI P. SUDHEER RAO, S.C. for TS Election Commission [OPUC]
10. Two CCs to GP for Revenue, High Court for the State of Telangana at Hyderabad. [OUT]
11. One CC to SRI K. PRADEEP REDDY, S.C. for MPDO [OPUC]
12. Two CD Copies

MP
BS

HIGH COURT

DATED:18/12/2025



ORDER

WP.No.37381 of 2025

DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

16 copies
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31/12/25